

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(S)(CIVIL) NO(S). 1091/2022

THE STATE OF ANDHRA PRADESH

PETITIONER(S)

VERSUS

UNION OF INDIA & ANR.

RESPONDENT(S)

(FOR ADMISSION)

Date : 09-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. K V Viswanathan, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. K V Girish Chowdary, Adv.
Mr. T Vijaya Bhaskar Reddy, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Ms. Rajeswari Mukherjee, Adv.
Ms. Niti Richhariya, Adv.

For Respondent(s)

Mr. P. Venkat Reddy, Adv.
Mr. Prashant Kr. Tyagi, Adv.
Mr. P. Srinivas Reddy, Adv.
M/s. Venkat Palwai Law Associates, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice, returnable in the month of April, 2023.

Notice is accepted on behalf of the respondent no.2.

Notice be issued to the respondent no.1, on steps being taken
within seven days from today.

Notice will be given dasti as well.

Reply/counter affidavit will be filed within six weeks from

today.

Rejoinder affidavit, if any, will be filed within four weeks after service of reply/counter affidavit.

(POOJA SHARMA)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)